

ASSAM ACT No.V OF 1961

THE ASSAM APPROPRIATION (No.II) ACT, 1961

Received the assent of the Governor on the 30th March 1961

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An
Act

to provide for the withdrawal of certain further sums from and out of the Consolidated Fund of the State of Assam to the Services of the year ending on the thirty-first day of March 1961.

It is hereby enacted in the Twelfth Year of the Republic of India as follows:—

Short title. 1. This Act may be called the Assam Appropriation No.II) Act, 1961.

Withdrawal of Rs.60,00,000 from and out of the Consolidated Fund of the State of Assam for the financial year 1960-61. 2. From and out of the Consolidated Fund of the State of Assam there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of Sixty lakhs rupees towards defraying the several charges which will come in course of payment during the year ending on the thirty-first day of March, 1961 in respect of the services specified in column (2) of the Schedule.

Appropriation. 3. The sums, authorised to be paid and applied from and out of the Consolidated Fund of the State of Assam by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March, 1961.

SCHEDULE

(1) Grant No.	(2) Services and purposes (Major Head)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
71	Charges on account of Loans and Advances, etc.—XII— Loans to Electricity Board.	60,00,000	...	60,00,000
	Total ...	60,00,000	...	60,00,000